

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-04-2024 AT 10:30 AM**

**CP(IB) No.299/7/HDB/2018**

**AND**

**IA(IBC) 375, 376, 308, 692/2024, IA (IBC) 700/2024 in IA (IBC) 308/2024, IA (IBC) 716,  
717, 720 & 721/2024 in CP(IB) No.299/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Punjab National Bank

(erstwhile Oriental Bank of Commerce)

**...Financial Creditor**

**AND**

NCS Sugars Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 375/2024**

Learned Counsel Mr Y Suryanarayana, for applicant present physically.

Proof of service filed as per the same respondent nos. 1 to 4 were served by speed

post on 05.04.2024. All the respondents called absent.

Learned Counsel Mr Srinivas Chakravarthy, who is physically present and states

that he e-filed vakalat for Respondent nos 1 to 4 on 12.04.2024 and he under takes

to file physically today. Upon compliance let the name of the counsel be printed

for respondent. Hence forthwith at request for filing counter, matter adjourned to

03.05.2024.

**IA(IBC) 376/2024**

Learned Counsel Mr Y Suryanarayana, for applicant present physically.

Proof of service filed as per the same respondent nos 1 and 2 were served whereas the notice to the respondent no.3 is awaited. All the respondents called absent.

Learned Counsel Mr Srinivas Chakravarthy, who is physically present and states that he e-filed vakalat for Respondent nos 1 to 4 on 12.04.2024 and he under takes to file physically today. Let issue a fresh notice to respondent no.3 and call on 03.05.2024.

**IA (IBC) 700/2024 in IA (IBC) 308/2024**

Learned Counsel Mr Y Suryanarayana, for applicant present physically.

It is represented that IA No 700/2024 is filed in IA No 308/2024 for carrying out the rectification of the array of parties.

This is an application seeking to change the order of array on respondents by deleting the order as Respondent No 4(A) and Respondent No 4(B) and describe them as Respondent No 4 and Respondent No 8 respectively and further for leave to delete the words and the state of Maharashtra represented by Secretary.

Heard, learned counsel for the applicant. Perused the affidavit. Satisfied with the reasons mentioned. Hence, **this application is allowed** however, on condition that the applicant shall carryout necessary amendments in IA No 308/2024 within three days from today and file a neat copy on forth day after serving the same on

the respondent, in default this application stands dismissed. For compliance within one week and for counter, matter adjourned to 03.05.2024.

**IA(IBC) 308/2024**

Learned Counsel Mr Y Suryanarayana, for applicant present physically.

Learned Counsel Ms G Pujitha, for Respondent No.5 present through Video Conference.

Learned Counsel Mr Hirendarnath, for Respondent No.3 present through Video Conference.

Learned Counsel Mr Srinivasa Chakravarthy, for Respondent Nos 4 and 13 present physically.

Counters not filed. At request as a last chance 10 days' time granted, in default opportunity stands forfeited.

Let court officer to verify whether notice is taken to the other respondents and proof of service is filed. If notice is not taken let applicant shall take notice to the remaining respondents within three days from today and file proof of service by next hearing date, in default relief against those respondents stands dismissed.

For counters call on 03.05.2024.

Interim order extended till 03.05.2024.

**IA(IBC) 692/2024**

Learned Counsel Ms Praneetha, for applicant present physically.

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 03.05.2024 for filing proof of service and for counter.

**IA (IBC) 716/2024**

Learned Counsel Mr B Ravi Teja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana, for Resolution Professional present physically.

Before we could order notice, Learned counsel Mr Y Suryanarayana, for Resolution professional stated that he would take notice on behalf of the Resolution Professional and also prayed for filing counter. Let a counter affidavit be filed by Resolution Professional specifying the survey numbers of the properties covered by the attachment within one week. Issue Notice to the remaining respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 03.05.2024 for filing proof of service and for counter.

**IA (IBC) 717/2024**

Learned Counsel Mr B Ravi Teja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana, for Resolution Professional present physically.

Before we could order notice, Learned counsel Mr Y Suryanarayana, for Resolution professional stated that he would take notice on behalf of the Resolution Professional and also prayed for filing counter. Let a counter affidavit be filed by Resolution Professional specifying the survey numbers of the properties covered by the attachment within one week. Issue Notice to the remaining respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 03.05.2024 for filing proof of service and for counter.

**IA (IBC) 720/2024**

Learned Counsel Mr B Ravi Teja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana, for Resolution Professional present physically.

Before we could order notice, Learned counsel Mr Y Suryanarayana, for Resolution professional stated that he would take notice on behalf of the Resolution Professional and also prayed for filing counter. Let a counter affidavit be filed by Resolution Professional specifying the survey numbers of the properties covered by the attachment within one week. Issue Notice to the remaining respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to

be filed by the respondent within 10 days' time. Posted to 03.05.2024 for filing proof of service and for counter.

**IA (IBC) 721/2024**

Learned Counsel Mr B Ravi Teja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana, for Resolution Professional present physically.

Before we could order notice, Learned counsel Mr Y Suryanarayana, for Resolution professional stated that he would take notice on behalf of the Resolution Professional and also prayed for filing counter. Let a counter affidavit be filed by Resolution Professional specifying the survey numbers of the properties covered by the attachment within one week. Issue Notice to the remaining respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 03.05.2024 for filing proof of service and for counter.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**